

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA No. 448/JPR/2022
CP No. (IB)- 140/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

M/s Apeksha Infraproject Pvt. Ltd.

...Financial Creditor/Applicant

Versus

M/s Apeksha Infradevelopers Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. AJAI DAS MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

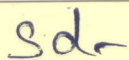
For the Applicant : Saurabh Jain, Adv.
For the Respondent : Nivedita R Sarda, Adv.

ORDER

Heard Mr. Saurabh Jain, Adv. appearing on behalf of the Petitioner/ Financial Creditor. Ms. Nivedita R Sarda, Adv. for the Respondent/ Corporate Debtor. Learned Counsel appearing on behalf of the Petitioner/ Financial Creditor has filed an **IA No. 448/JPR/2022** under Rule 11 of the NCLT Rules, 2016 for placing settlement deed dated 01.09.2022 on record. Settlement is taken on record.

Mr. Saurabh Jain, Adv. appearing on behalf of the Petitioner/ Financial Creditor seeks to withdraw this present Petition. Permission granted. **CP No. (IB)- 140/7/JPR/2019** is dismissed as withdrawn.

IA No. 448/JPR/2022 stands disposed of accordingly.



(Ajai Das Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member